

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 429/2005
MA 58/2006
MA 2374/2005
OA 228/2003

New Delhi, this the 13th day of February, 2006

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Shri Mohinder Singh Rana
D-2, Sector-1, NOIDA.

.... Petitioner

(By Advocate Shri S.C. Soren)

VERSUS

Shri P.K. Das
General Manager
India Govt. Mint
D-2, Sector-1, NOIDA.

... Respondent.

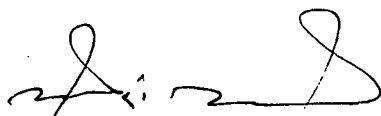
(By Advocate Shri B.S. Jain)

O R D E R (ORAL)


By Hon'ble Mr. V.K. Majotra:-

Admittedly respondents have complied with the directions of this Court. Vide order dated 19/21-12-2005, an amount of Rs.30,892/- was sanctioned as officiating pay for the period 25.4.1995 to 25.10.2002 and a cheque dated 26.12.2005 has been received by the applicant. As such CP is dropped and notices to respondents are discharged.

2. MA 58/2006 seeking deletion of the name of respondent no.1 requires no further orders.


(Mukesh Kumar Gupta)
Member (J)

/gkk/


(V.K. Majotra)
Vice-Chairman (A)